

S I K K I M

G O V E R N M E N T

G A Z E T T E

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 36

GANGTOK, THURSDAY, APRIL 7, 1977.

LEGISLATIVE DEPARTMENT  
NOTIFICATION  
NO. 4/11/ 1977

Dated Gangtok, the 31st March, 1977.

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on the 28th day of March, 1977 is hereby published for general information.

SIKKIM ACT NO.4 OF 1977

SIKKIM SALARIES AND ALLOWANCES ACT, 1977

AN  
ACT

to provide for the salaries and allowances of the Ministers, the speaker, the Deputy Speaker and Members of the Legislative Assembly of the State of Sikkim.

Be it enacted by the Legislature of Sikkim in the Twenty-eight Year of the Republic of India as follows:-

Short title and  
Commencement.

1. (1) This Act may be called the Sikkim Salaries and Allowances Act, 1977.
- (2) The provisions of this Act shall come into force at once except the provisions of Section 3 which shall come and shall always be deemed to have come into force with effect from the 1st day of April, 1976.

Definitions.

2. In this Act, unless there is anything repugnant in the subject or context,
  - (a) 'Assembly' means the Legislative Assembly of the State of Sikkim.
  - (b) 'Chief Minister', 'Minister', 'Minister of State' and 'Deputy Minister' shall mean respectively the Chief Minister, a Minister, a Minister of State or a Deputy Minister of the State of Sikkim.
  - (c) 'Committee' means a Committee of the Assembly and includes a Committee appointed by the State Government.
  - (d) 'Deputy Speaker' means Deputy Speaker of the Assembly.

- (3) Where any of the persons mentioned in sub-section (1), is not provided with any residence under subsection (1), he shall be paid an allowance at the rate of ~~maximum~~ four hundred rupees per month so long as he is not provided with such residence.
- (5) All expenditure for maintenance and furnishing of any residence provided under sub-section (1) shall be borne by the Government.
- (4) Every member shall be entitled to such residential accommodation as may be prescribed at the place of the sitting of the Assembly during the session or a meeting of a Committee.
- Conveyance. 5. (1) The Chief Minister, the Minister, the Minister of State, the Deputy Speaker shall be provided with free vehicle and driver and all expenses for the salaries and allowances of the driver, cost of fuel, upto such limit as may be prescribed, expenditure on maintenance and repairs of the vehicles shall be borne by the Government.
- (2) Where any of the persons mentioned in sub-section (1) is not provided with the facilities of conveyance as specified therein, he shall be paid a conveyance allowance at the rate of four hundred rupees per month and shall in addition be provided with a driver under the employment of the Government.
- (5) Every member shall be provided with a free non-transferable first class pass for travelling by railway from and to any place in India for a distance of not exceeding five thousand kilometres in the aggregate in any financial year and also a free non-transferable pass for travelling within the State of Sikkim by any transport service vehicle owned, controlled or managed by the Government.
- Medical facilities (4) The Chief Minister, the Minister, the Minister of State, the Deputy Minister, the Speaker, the Deputy Speaker and the members along with their family shall be entitled to free medical attendance and treatment in any of the Government hospitals of the State and also such other medical facilities as may be prescribed.
- Travelling Allowance. (7) The Chief Minister, the Minister, the Minister of State, the Deputy Minister, the Speaker, the Deputy Speaker and the members shall be entitled to travelling allowance while on tour on public business at such rates and subject to such conditions as may be prescribed.
- Power to make rules 3. The State Government may make rules for carrying out the purposes of this Act and, in particular for any of the matters required to be prescribed under any of the foregoing provisions of this Act.
- Repeal and savings. 9. (1) All laws including rules, regulations, orders, notifications, circulars or other provisions in respect of any matter governed by this Act, made or issued prior to the commencement of this Act, shall cease and shall always be deemed to have ceased to have any force or effect on and from such commencement.
- (2) Notwithstanding anything contained in sub-section (1), all claims under any of the provisions mentioned in sub-section (1) relating to the period prior to the commencement of this Act, and remaining unpaid or unadjusted on the date of the commencement of this Act shall be paid or adjusted, as the case may be under the said provisions as if this Act had not come into force.



- .....
- (3) Any order issued, claims paid, payments made or any other action taken before the commencement of this Act in respect of salaries and allowances including advance payment thereof and all other matters governed by this Act shall be deemed to have been validly issued, paid, made or taken duly and properly and under proper legal authority.

SCHEDULE

(1 Section 3(1) and Section 3(2i) )

Designation	Salary	Sumptuary Allowance
1. Chief Minister	Rs.2,250/-	Rs.450/-
2. Speaker	Rs.2,000/-	Rs.300/-
3. Minister	Rs.1,750/-	Rs.225/-
4. Deputy Speaker	Rs.1,600/-	Nil
5. Minister of State	Rs.1,600/-	Nil
6. Deputy Minister	Rs.1,200/-	Nil

BY ORDER OF THE GOVERNOR

B.R.Pradhan,  
Secretary to the Government  
of Sikkim

F 97/LL/77

# SIKKIM

## GOVERNMENT



## GAZETTE

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 44

Gangtok, Monday, April 3, 1978

### LEGISLATIVE DEPARTMENT NOTIFICATION

No. 10/LL/78

Dated Gangtok, the 3rd April, 1978.

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on the 31st day of March, 1978 is hereby published for general information.

#### SIKKIM ACT NO. 10 of 1978

#### SIKKIM SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1978

#### AN ACT

to amend the Sikkim Salaries and Allowances Act, 1977;

WHEREAS it is expedient to amend the Sikkim Salaries and Allowances Act, 1977, in the manner hereinafter appearing:

Be it enacted by the Legislature of the State of Sikkim in the Twenty-ninth Year of the Republic of India as follows:—

Short title 1. This Act may be called the Sikkim Salaries and Allowances (Amendment) Act, 1978.

Amendments 2. (1) In sub-section (3) of Section 3 of Sikkim Salaries and Allowances Act 1977, the words "or a Committee" shall be and shall always be deemed to have been deleted.

(2) Section 7 of Sikkim Salaries and Allowances Act, 1977, shall be and shall always be deemed to have been numbered as sub-section (1) thereof and after sub-section (1) so numbered, the following shall be and shall always be deemed to have been added as sub-section (2),

"(2) The members shall be entitled to such travelling allowances and facilities at such rates and subject to such conditions as may be prescribed, for attending the meeting of a Committee".

By Order of the Governor,

B. R. PRADHAN,

Secretary to the Government of Sikkim  
Law and Legislative Department.

F 16 (11) LL/77.

# SIKKIM

## GOVERNMENT



## GAZETTE

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 36

Gangtok, Friday, April 11, 1980

LAW AND LEGISLATIVE DEPARTMENT

NOTIFICATION

No. 6/LL/80.

Dated Gangtok, the 5th April, 1980.

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on the 5th day of April, 1980, is hereby published for general information.

SIKKIM ACT NO. 6 OF 1980.

THE SIKKIM SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1980.

AN  
ACT

further to amend the Sikkim salaries and Allowances Act, 1977 (4 of 1977).

WHEREAS it is expedient to amend the Sikkim Salaries and Allowances Act, 1977 (4 of 1977) in the manner hereinafter appearing:

Be it enacted by the Legislature of Sikkim in the Thirty-first year of the Republic of India as follows:—

- |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                                        |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|
| <p>1. (1) This Act may be called the Sikkim Salaries and Allowances (Amendment) Act, 1980.</p> <p>(2) It shall be deemed to have come into force on the 25th day of October, 1979.</p>                                                                                                                                                                                                                                                                                                                                                                                                               | <p>Short title and commencement</p>                    |
| <p>2. In the Sikkim Salaries and Allowances Act, 1977 (4 of 1977) —</p> <p>(a) in sub-section (1) of section 1, for the words "Sikkim Salaries and Allowances Act", the words "Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Act" shall be substituted.</p> <p>(b) in sub-section (2) of section 3 for the words "and the Speaker" the words "the Speaker and the Deputy Speaker" shall be substituted.</p> <p>(c) in the Schedule for entry 4, the following shall be substituted:—<br/>"4. Deputy Speaker Rs. 1,750/- Rs. 225/-"</p> | <p>Amendment of section 1, Section 3 and Schedule.</p> |

By Order of the Governor,

R. K. GUPTA,

Secretary to the Government of Sikkim,  
Law & Legislative Department,  
Government of Sikkim.